

By E-mail/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2019/5692/A

From :- Shri Kaushik Kumar Sharma
Jt. Registrar (Vigilance)
Gauhati High Court
Guwahati

To, The District & Sessions Judge
Chirang, Kajalgaon

Dated Guwahati, the 24th, September, 2019.

Sub:- **Permission to avail Home LTC.**

Ref:- Your letter No. DJCH.V-11-2017-19/2395 dated 16.09.2019

Sir,

With reference to the above, I am directed to inform you that, Smti Pranami Goswami, Judicial Magistrate First Class, Chirang, Kajalgaon has been granted permission to avail Home LTC for the block period of 2018-2019 alongwith her husband Shri Jyotirmay Sharma, Munsiff, Chirang, Kajalgaon, dependant father, mother and minor son w.e.f. 26.09.2019 to 30.09.2019, for journey to her home town Kaliabor, Nagaon, by the shortest possible route, as per existing Rules.

Smti Goswami may be informed accordingly.

Yours faithfully

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-03/2019/5693-5696/A, dated 24/9/19
Copy to:

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Smti Pranami Goswami, Judicial Magistrate First Class, Chirang, Kajalgaon for information with reference to her letter dated 06.09.2019.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 4. The System Analyst, Gauhati High Court, Guwahati for information and necessary action.

[Handwritten Signature]

JT. REGISTRAR (VIGILANCE)

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